

[Dr Ranen Sen]

and said that they must produce Dalda and not margarine. Ultimately, the UP Government was forced to compel the firm to start producing Dalda instead of margarine. The workers went to the manager's office and said after banging his table 'Would you agree to produce Dalda or not' and ultimately, the firm was forced to produce it.

Again, Government have developed a gap for exporting certain essential commodities of which the country is starving. The poor people and especially the village people are the worst sufferers in this regard. I might mention here that there is a movement only to export rice and wheat and other things, which one can understand, but even to export drugs out of the country. Even the urban people do not get the essential drugs. What to talk of the poor people in the villages. But Government have got a fad and they want to permit certain firms, mostly foreign firms to produce drugs in India and export them outside. They get only Rs 15 or 20 crores this way per year whereas the drugs could have been made available cheap to the people in India for our poor and middle class people in particular. What I would like to stress is that Government have got no price policy and no control policy. So that the big industrialists are able to go on doing whatever they like, and Governments decrees or dictate are never listened to by them with the result that Government are absolutely incapable of controlling the prices.

Therefore, this Resolution which says that essential articles of consumption should sell at  $1\frac{1}{2}$  times the cost of production, including transport charges, taxes and profits is very timely.

Lastly, since you have rung bell, I am reminded of the speech made by Shri Daschowdhury in which he related the condition of the jute growers. It is known to everybody that this year the jute growers have learnt the object lesson of their life. There

is a movement in Bengal, everywhere, in which all sections of people from Congress to all other political parties have come to the conclusion that it is not worth growing jute. Already propaganda is going round among the peasants, 'Do not grow jute, rather grow paddy. At least we will be able to eat something'.

Therefore, it is high time the Planning Minister reviewed the pricing and control policy. Let him think again not only in regard to taking over certain basic industries that produce essential commodities but also the distribution of certain essential commodities and articles. Otherwise, the whole country is going to rums.

The last word I want to say is this. The railway strike is coming, it is definitely coming. One of their basic demands is cheap shops wherein grain and all other essential commodities, four or five items have to be supplied. If this is not done, the railway workers followed by other workers are going to strike and the whole country will be in a chaotic condition for which the Government of India should thank only themselves and nobody else.

16 37 hrs

#### MOTION RE CONTEMPT OF THE HOUSE

MR CHAIRMAN The Minister of Parliamentary Affairs to move a Motion

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K RAMAIAH) Before I move the Motion, I would like to state the facts

जी शचु लिखते (काका): नभापति महोदय मेरा पोइट भाफ झारंड है। झारंड पेपर पर पहले प्रस्ताव को लाये जिससे हमे मालूम हो कि किस विषय पर है।

**SHRI K. RAGHU RAMAIAH:** I am stating the facts.

**MR. CHAIRMAN:** How do you know what he is going to say?

श्री कृष्ण लिनये बिना ग्रांडर पपर पर नाये इम तरह जो प्रस्ताव रूके जाने है, बयान दिये जाते है, इस पर मेरा सट्ट एतराज है ।

सभापति महोदय आप मुन तो ले वह क्या कह रहे है । यह प्रस्ताव ऐसा है जिम के लिये कोई सूचना नहीं दी जा सकती था । आप पढ़न मुन ले तो मर्दा बात मान जायेगे ।

**SHRI K. RAGHU RAMAIAH:** This is something which has arisen today in respect of which I will first state the facts and then move my motion.

Today at about 2.20 P.M., a visitor, who was issued a pass in the name of Shri Ratan Chandra Gupta, came up to the gate of the Public Gallery after getting his pass checked at the checking post. Shri K.L. Wadhwan, Senior Watch and Ward Assistant, Grade II, who was on duty at the Public Gallery Gate, was checking the passes of a group of visitors. When Shri Ratan Chandra Gupta, who was last in the queue, saw that the passes were being checked, he broke the queue and made a dash inside the Public Gallery. Shri Wadhwan tried his best to stop him, but he entered the Gallery and started shouting slogans. He was immediately overpowered by the Watch and Ward and Security staff and brought outside the Gallery.

When Shri Ratan Chandra Gupta was brought into the room of the Assistant Watch and Ward Officer, he immediately took out a pistol and fired in his chest. As a result of this, he sustained a superficial wound on the chest.

On close search, 2 pistols and one round object, presumably some explosive, some currency notes and pamphlets were recovered from him.

The doctor on duty in the First Aid Post was called and he rendered him first aid .

श्री कूल चन्द्र वर्मा ( उज्जैन ) मेरा पीइंट आफ ग्रांडर है । मे जानना चाहता हू कि गोल वस्तु क्या है ?

सभापति महोदय मुझे आश्चर्य होता है कि कैसे आप उन से पूछ सकते है । आप कृपा कर के पहले मंत्री महोदय को मुन ले । पीइंट आफ ग्रांडर उठा कर कोर्ट बात पूछना यह उचित नहीं है ।

श्री कूल चन्द्र वर्मा । मे यही जानना चाहता हू कि गोल वस्तु क्या है हे ?

सभापति महोदय जो कुछ हो वह अभी जितना बता मकेगे बनायेगे । आप सुनिये ।

**SHRI K. RAGHU RAMAIAH:** As I was saying, the doctor on duty in the First Aid Post was called and he rendered him first aid. He said that he has not received any serious injury.

In view of this, I beg to move the following Resolution:

"This House resolves that the person calling himself Ratan Chandra Gupta who shouted slogans from the Visitors' Gallery of the House at 1424 hours today and whom the Watch and Ward Officer took into custody immediately and on search of whose person two pistols, one object which looks like a bomb and some pamphlets were found, has committed a grave offence and is guilty of the contempt of this House. This House further resolves that without prejudice to any other action to which he may be liable under the law, Ratan Chandra Gupta be sentenced to rigorous imprisonment till 6 P.M. on the 10th May, 1974, for the aforesaid contempt of the House, and sent to Central Jail, Tihar, New Delhi."

श्री मधु लिंगये (बांका) इस घटना के बारे में अभी जब मैं सदन में आ रहा था तो कुछ लोगों ने मुझे को कहा कि इस तरह की घटना हुई है। ऐसी हालत में आपकी मार्फत मैं संसद् कार्य मंत्री से निवेदन करूंगा कि जब तक इस मामले की पूरी जांच नहीं की जाती तब तक इसके बारे में प्रस्ताव लाने की कोई जरूरत नहीं है। इसलिए पहले इसके बारे में जो पुलिस इनवैस्टीगेशन कर रहा करनी है, उसको आप बूरा होने दीजिये, उसकी जब रपट आयेगी उसको आप सदन के सामने रखें और उस के बाद इस प्रस्ताव पर विचार किया जाए। अल्दबाजी में इस तरह का प्रस्ताव लाकर के उस को पारित कर देना मैं अनुचित समझता हूँ। जब कभी इस तरह का प्रस्ताव आया है मैंने उस का हमेशा विरोध किया है और आज भी मैं कर रहा हूँ ... (इंटरफ़ॉन्स) मुझे इसका अधिकार है। मैं इजाजत लेकर बोल रहा हूँ। आप अपनी बात रखिये। यहाँ भी आप डिस्टेण्ड्री चलाना चाहते हैं? क्या मुझे विरोध करने का अधिकार नहीं है? आप अपनी बात रखिये मैं इस व्यक्ति के बारे में कुछ नहीं जानता। लेकिन अल्दबाजी करने की इस में कोई जरूरत नहीं है ..

श्री सतनाथ कपूर (पटियाला) आप पार्लियामेण्ट्री डेमांडेनी में विश्वास करने हैं।

श्री मधु लिंगये उसका क्या मवाल है? बिना सोचे समझे फतवा पास करते जाएंगे आप? मेरा नम्र निवेदन है कि पहले तो आप इस में अल्दबाजी न करें। वरुण पुलिस इनवैस्टीगेशन की जो रपट आनी है उसको आने दें और उसके बाद उस के ऊपर विचार हो। अगर आज यह प्रस्ताव नहीं रखा जाये और

इस को पारित न किया जाए तो उस में कोई दिक्कत नहीं है। उस को प्रम पुलिस के हवाले कर दीजिये। अगर कोई काइम है तो उसके बारे में वह इन्वैस्टीगेट करें। जहाँ तक सदन के अधिकारों का सवाल है ये क्यों आज इतने उत्तेजित होते हैं? जब मैंने एक बड़े अफसर को प्रिवलेज कमेटी में पकड़ा और प्रार्थना की थी कि उस को 24 घंटे के लिए आप ज़रा मजा दे तब वे सब लोग कहा गाय ब हो गये थे। झूठ बोलने में, कुर्रान में उस को पकड़ा गया था। उस को बचाने के लिए आप तयार हो जाते हैं और अब मैं जब केवल इनना कह रहा हूँ ..

श्री सतनाथ कपूर ये इण्डू को कनफ्यूज कर रहे हैं।

श्री मधु लिंगये मैं फिर एक बार कहना चाहता हूँ कि इन लोगों न बचाने का प्रयत्न किया। मैं दबने वाला नहीं हूँ इस पर। इन मामलों को आप स्थगित रखिये और पुलिस इनवैस्टीगेशन के बाद सदन को इस के ऊपर विचार करने का मौका दीजिये।

श्री सतनाथ कपूर पार्लियामेंट को इन लोगों ने कितना गन्दा कर दिया है।

श्री कूल चन्द शर्मा आपने ही उस को भेजा होगा।

श्री सतनाथ कपूर इन ताकदों का मुकाबला करना चाहिये। कितना गन्दा कर दिया है इन लोगों ने पार्लियामेंट को।

श्री हुकम चन्द कच्छबाब (मुरैना): इन लोगों ने उसका पाम बनवाया। इनकी यह साजिश है।

श्री ज्ञानचरण प्रसाद बाबब (कटिहार): एक लड़की भी थी वह कहाँ गई है। इनका पास श्री हरि किशोर सिंह ने

बनवा कर दिया । वे इनके वहाँ ठहरे हुए थे । लड़की अब कहाँ है ? उसका पता लगाए ? जयप्रकाश जी का नाम बर्साट कर ये उन को अब बदनाम कर रहे हैं, छात्र आन्दोलन को बदनाम कर रहे हैं कांग्रेस के लोगों की हो हीलायति यह है । जो मन में आए कह दिया जाता है ।

श्री हुकम चन्द कछवाय आपने यह सब कहाया है ।

श्री मधु लिमये : यह आप लोगों की कास्परस है ।

SHRI R. S. PANDEY (Rajnandgaon): I rise on a point of order. My point of order is quite simple. A resolution has been moved. Unless and until that resolution is passed by the House, the man cannot be taken into custody. Mr Madhu Limaye has just now stated that this should be postponed. The very pertinent question before the House would be that the man cannot be taken into custody unless the resolution is passed.

SHRI MADHU LIMAYE: No. कौन सा नियम है कि कोई रेजोल्यूशन की जरूरत नहीं है । स्पीकर कह सकता है कि इस तरह का क्राइम हुआ है, उन को हम भेज रहे हैं । स्पीकर को पूरी पावर है, पुलिस के हवाले करने की पूरी पावर है ।

SHRI R. S. PANDEY: The area of the Lok Sabha is under the authority of the Speaker. It is for you to decide about what has happened in the vicinity of the Lok Sabha. The resolution has got to be passed.

श्री मधु लिमये : कोई हमें नोटिस नहीं है । सारे नियमों को तोड़ रहे हैं आप लोग ।

SHRI R. S. PANDEY: If the resolution is postponed the man cannot be taken into custody .... (Interruptions). There is no need for further enquiry. Everybody has seen it

MR. CHAIRMAN: As far as I can see, the motion of the House is necessary for sending a man to custody. If there is any rule against this, I would like to see that rule. You cannot send a man to custody or jail without the formal motion of the House.

SHRI MADHU LIMAYE: Do not send him to jail. Hand him over to the police.

MR. CHAIRMAN: Can you cite any rule which is against this?

SHRI MADHU LIMAYE: The Speaker can do it. There is no provision that you must punish him

श्री कृष्णचन्द वर्मा : यह जो आज घटना हुई है यह हमारे मसदीय इतिहास में एक अद्वितीय घटना है । इसके सम्बन्ध में संसद् कार्य बंती जी ने जो बक्तव्य दिया है उसमें उन्होंने पूरे फेक्ट्स नहीं दिए । यह नहीं बताया है कि श्री २, चन्द गुप्त किम से पास बनवा कर आया और उस के पास में जो पिस्टल और बम बरामद हुआ है वह किम के यहाँ मेहमान था और किसकी सिफारिश पर पास बनवा कर यहाँ आ । उन्होंने यह सब जानकारी नहीं दी है । श्री हरि किशोर मिह जो मेम्बर हैं उन के यहाँ यह मेहमान था । बिहार से वह कांग्रेस पार्टी के मेम्बर हैं । उन के यहाँ यह मेहमान था । उसके साथ मिस खत्री एक लड़की आया जो कार में कहीं चली गई है । उस पास पर श्री चक्रवर्त मिह, कांग्रेस के एम० पी० के भी दस्तखत है । यह मामला बहुत गम्भीर है । हो सकता है कि इसमें कांग्रेस के बन्धुओं का कोई विशेष उद्देश्य या बड़बुद हो । इससे पहले मैं चाहता हूँ कि इन विषय पर इनकी जल्दबाजी में कोई निर्णय न किया जाये । इस सम्बन्ध में इन सदन में एक फुन-फुज



[श्री फूलचन्द वर्मा]

इसकमल किया जाये और उस के बाद इस पर कोई निर्णय लिया जाये, जिस से सभी फैंड्स हाउस के सामने आ जाये।

**SHRI K. P. UNNIKRISHNAN** (Badagare): Mr. Chairman, I am really surprised that an astounding proposition has been advanced by so seasoned a parliamentarian like Mr. Madhu Limaye. In normal parliamentary practice if an event of this kind takes place it has to be brought to the notice of the House, and it is on a motion of that kind that any action can be taken and the matter can be proceeded with. But instead of supporting this motion, it is really surprising that an attempt is being made by the Jan Sangh Member as well as Mr. Madhu Limaye to use it for their own political purposes .... (Interruptions). Whatever might be the motive with which the man has brought all those things, a climate of violence is sought to be created.

**SHRI MADHU LIMAYE:** You are creating an atmosphere of violence.

आप लोग बच्चों के पेट फाड़ रहे हैं।

**श्री फूलचन्द वर्मा :** मैं वाच एण्ड वार्ड को बघाई देता हूँ कि उस की मतद्वंता में कोई दुर्घटना नहीं हो पाई।

**MR. CHAIRMAN:** I request all Members to confine their observations to the motion.

**SHRI R. S. PANDEY:** I think it is your ruling that a resolution has got to be passed

**SHRI K. P. UNNIKRISHNAN.** This is an event of great consequence for the entire future of parliamentary democracy and we cannot permit these people to use it for their own political ends. If they want to do so, we shall accept this challenge not only here, but outside also. We shall not permit

this to happen. The House has to take this into consideration in all its gravity and I hope the matter will be dealt with immediately. Any attempt to postpone this issue as suggested by Mr. Madhu Limaye will be disastrous not only for parliamentary democracy but it will also be wrong from every point of view.

**श्री हुकूम चन्द कछवाय (मुरैना) :**

महापति महोदय, यह जो घटना घटी है, वह बहुत ही दुःखद घटना है। सब से पहले मैं वाच एण्ड वार्ड के लोगों को बघाई देता हूँ कि उन्होंने ने बड़ी चतुर्गई और कुशलता से इस मामले पर काबू पाया। मंत्री महोदय जानते हैं कि इस मदन में नारे लगाने और पर्बे फैंकने की घटनायें पहले भी हुई है। इस के लिये यह जरूरी नहीं है कि यहा कोई प्रस्ताव लाया जाये और उस को पास करके सजा दी जाये। बिना प्रस्ताव पास किये भी पहले दंड दिया गया है। इसलिए मंत्री महोदय के इस प्रस्ताव को पास न किया जाये। कोई नवीनतम दम बमेट्टी द... में जो इस मामले पर गम्भीरता से विचार कर और सब तथ्यों का पता लगाये कि किन परिस्थितियों में इन लोगों ने यह कार्यवाही की है, वे कहा ठहरे हुए थे और क्या दम ने पीछे कोई योजनाबद्ध सांशित नहीं है। कांग्रेस के इस मंत्र्य इस मामले से जुड़े हुए है। वे उन के मेहमान थे और वे मंत्र्य उन का लेकर आये। इस के साथ एक दूसरा मामला भी जुड़ा हुआ है। बिहार के आन्दोलन का अन्दोलन करने के लिए और उस का बन्दम करने के लिए यह एक योजनाबद्ध सांशित है।

इसलिए इस प्रस्ताव पर मत में लिये जाये।  
 मेम्बरों का एक सामंजस, या कोई दूसरी समिति  
 बनाई जाये—यह जरूरी नहीं है कि उस में  
 पुनः के व्याप्त हों—श्रीर वह समिति तारे  
 की जाच करे कि इन लोगों के मन में  
 क्या था, उन का उद्देश्य क्या था।

वे गहा क्यों आये थे श्रीर उन के पीछे कौन  
 सा ताकत श्रीर कौन सी योजना है। जब  
 तक ये मारे तब्य सामने नहीं आये, तब  
 यह सदन तक इन बारे में उचित निर्णय नहीं  
 कर सकेगा। इन लिए जन्दाबाई में इस  
 बार में कोई निर्णय लेना ठीक नहीं है।

**SHRI N. K. P. SALVE (Betul):** Sir, it is a very delicate matter and I would request my friends to bring some degree of objectivity. Let us understand....

**SHRI SAMAR GUHA (Contai):** Why do you accuse others?

**SHRI N. K. P. SALVE:** Nothing should be said on the floor of the House and nothing should be done which would even remotely be considered that we are in any manner condoning what has happened. The first and foremost requirement is to ensure that we bring about in the most unequivocal terms absolute condemnation of all that has happened today.

The second point is, the Motion seeks that we send him to the Tihar Jail at 6 P.M. this evening. Shri Madhu Limaye's objection, as far as I am able to understand is, why should we be in a hurry on this Motion. If he would bring to bear the slightest degree of impartiality in such a matter, where a person is caught with two revolver in his hand and a revolver is fired, is it not an occasion for which the person concerned should be sent by a Resolution of this House....

**SHRI MADHU LIMAYE:** He fired at himself.

**SHRI N. K. P. SALVE:** It is not my case that he has tried to fire at anybody else. I only said the revolver was fired. What his aim was, whom he tried to kill, is irrelevant now. All these matters will have to be thoroughly investigated. The question as to what were the motives, is a matter which will have to be looked into. But, one thing is fairly clear and I hope in that, every one in this House will agree that such an event which has happened in this House, is a manifestation of forces which are coming about and every one will condemn that it must not come up. Let us settle our scores, outside as to who is responsible. We will do that later on. Today, it has happened. If we allow this to happen tomorrow, they will reap the consequences, we will reap the consequences and the whole country will have to pay for it. Is it for that we are here? Sir, I would, therefore, request Shri Madhu Limaye not to see any kind of political motives and not impute unnecessary motives into this Resolution which has been moved, and consistent with the decorum and dignity of this House, let us unanimously accept the Motion, which has been moved by the Minister of Parliamentary Affairs.

**SHRI SAMAR GUHA:** The incident that has taken place today is the most serious of its nature since this sovereign Parliament came into existence and we should take into consideration the whole thing, with that much of seriousness and objectivity and with a sense of wisdom that this incident deserves. I want to draw the attention of all the Members both on the Opposition, that the security in such a Parliament is not divisible. The question of security is indivisible; the question of dignity is indivisible and question of dignity is indivisible and the question of future of democracy is indivisible. Therefore, if we have that sense, we should act and react to the situation calmly, quietly with

[Shri Samar Guha]. the necessary objectivity. But, unfortunately, when I approached the Minister of Parliamentary Affairs and asked him when will the statement be made, and what steps have been taken, naturally, he said that the Speaker is to decide, it and so he did not want to create any precedent by approaching the Speaker. It was conveyed to us that this will be taken up at 6 PM and a statement will be made on the floor of the House. I had some other work. I did not go out and I waited because of the seriousness of the situation. But, someone told me that the statement is being made on the floor of the House and a Resolution is going to be adopted.

17 hrs.

I regret to say that this is not the way of approaching such a serious matter with that degree of objectivity which we expect from the treasury benches. At least half an hour or one hour's notice should have been given and a notice put on the notice board that the statement will be made at this hour, so that the members who are in the Central Hall could come. The leaders of the opposition parties should have been present and then we could seriously think it over together. Our Minister of Parliamentary Affairs is very liberal in frequently calling us to meetings, giving us good dinners and lunches. In such a serious matter like this, at least the wisdom should have dawned upon him that before placing the resolution, he should have immediately convened a meeting of the leaders of the opposition parties and some senior leaders of the Congress Party also.

MR. CHAIRMAN: Maybe all of you have been overtaken by events.

SHRI SAMAR GUHA: Why should we? Why did I say "objectively, indivisible" etc.? Even the guillotines could not escape; they were also guillotined.

AN HON. MEMBER: Don't try to condone it.

SHRI SAMAR GUHA: This betrays lack of objectivity and lack of a sense of seriousness. Even the Speaker could convene a meeting immediately. As I said, such an incident never happened in the life of this Parliament. It is unprecedented. We cannot treat it casually. We cannot say that just because the Minister of Parliamentary Affairs thinks that it is the right thing, the whole House will have to accept it. There should have been a collective sense of righteousness. If you really believe that the question is one of common security, common dignity and common future of all of us, there will be no two voices in this House in condemning such a kind of activity, if it is so. I say "if it is so" because we are not in possession of all the facts. Several times I went and I found the boy in the custody of the police. I tried to get information from the security guards but they have been terrorised and they are keeping mum. They think if anybody gives any truth, it may recoil on him. It is said, the boy was going to enter into the gallery when he was caught. The other information is he was distributing some leaflet. The other information is he tried to commit suicide and there is a scar because he shot himself. But we do not know the real facts. All these facts must be brought before the House and then let us calmly, quietly discuss it and decide without any anger or rancour or imputing any motive to this side or that side. If motive is to be imputed, naturally the question arises, who is the person who issued the pass? But I do not want to raise it. It is known to everybody who issued it. The matter has to be investigated whether there is any conspiracy or collusion. I say that this Resolution should not be adopted in such a hurried manner. A meeting of the leaders of the opposition and responsible members of the Congress Party should be convened. You should not allow this Resolution to be adopted. If you allow this, if you try to force this Resolution, political motivation will come in, accusations and counter-accusations will

come and the repercussions outside will be serious .... (Interruptions).

Shri Dhar. You cannot stop him from talking. Kindly sit down.

श्री सतपाल कपूर : धमकाने की बात मत करो ।

श्री मधु सिन्घे : मेरा प्वाइंट ऑफ ऑर्डर है । यह मोशन कैंमे धाया है, किस क्लक के तहत धाया है ।

SHRI SAMAR GUHA: When shootings start, they spare nobody. There is no distinction between the Congress and the opposition then ..... (interruptions).

SHRI K. P. UNNIKRISHNAN: Sir. I rise on a point of order. The hon. Member, Shri Samar Guha, has used a very objectionable epithet against an hon. Member of this House. He has used the word\*\* Sir, would you ask him to withdraw it, or get it expunged from the records of this House?

श्री सतपाल कपूर : जो रास्टर उम के पाम था, वह इन के पाम भी है । वह रास्टर समर गुहा माह्व की जेब मे है ।

MR CHAIRMAN The records will be consulted and if there is any such word, it will be expunged

SHRI SAMAR GUHA. Therefore, my humble appeal to you is not to pass this Resolution in a hurry If necessary, you adjourn the House for an hour Let us have a meeting, let us discuss it and let us re-assemble again and then take a decision unanimously, unitedly and calmly for the benefit of security, dignity and the future of democracy and of all of us.

SHRI SAMAR GUHA. Sir, before that you should check up what accusations this gentleman has made. Could any sensible representative of the people make such accusations? If he makes such accusations, we have to reply to them. (Interruptions)

श्री सतपाल कपूर : श्री रास्टर उम चन्द्र गुना के पाम था, वह इन की जेब मे भी है ।

श्री हरि किशोर सिंह (पुपरी) : सम्पादन जी, मैं सदन के सम्मानित सदस्यों में इस बात के लिए माफी चाहता हूँ कि मेरे इन्डिस्क्रीशन की वजह से यह घटना हुई है । हम लोगों के पाम हर दिन इस तरह के लॉग आते हैं और उनको बिना जाने हुए पाम इश्यु करने हैं जो कि नियम की अवहेलना करनी होती है । यह धाये दिन की घटना हैं और मेरे ख्याल में कोई ऐसी सदस्य नहीं होंगे जो इस तरह के पाम न देते हों । यह धाये दिन की बात है, हम हाउस में निकलते हैं तो कोई धादमी आ जाता है और कहता है कि मैं लोक न्याय देखना चाहता हूँ, इस तरह से बहुत से लोग आते रहते हैं (बबबबबब) यह गुना महीदय मेरे पास आज सुबह धाये और उन्होंने कहा कि मैं बिहार के धनबाद जिले क रहने वाला हूँ धनबाद शहर का रहने वाला हूँ, मैं लोक न्याय देखना चाहता हूँ तो मैंने कहा आज लोक न्याय

SHRI SAMAR GUHA. This is the way\*\* It is the conspiracy of the Congress Party.... (Interruptions). It is Hitler who staged an episode and ultimately what was the result?.... (Interruptions). I accuse them. Who issued the pass? I accuse them. Who supplied the revolver and hand grenade? ... (Interruptions)\*\*

श्री सतपाल कपूर : इन्होंने मुझे खुद दिखाया था ।

MR. CHAIRMAN: Shri D. P. Dhar.

SOME HON. MEMBERS rose—

MR. CHAIRMAN: I have called

\*\*Expunged as ordered by the Chair.

[श्री हरिकिर्णर सिंह]

एक उजे से पहले नही देखा गकने हैं प्रौर उन्कोन कहा कि किनी ममम का पास बनवा दीजिये। तें मैने उन के लए पास बनवा दिया। एक महिला का नाम मेर पास पहले री या एक मित्र द गए थे उन क लिए भी मै ने उसी कागज मे लिख दिया। वहा नोटिस आफिम म जब मैं पहुचा ता म मन त्रा मटम्य पडत ह आमूनन जैसा होता है उन से ही दस्तखत करवा लेते हैं, वहा पर चकलेश्वर सिंह र्जा थे उनसे मैं ने दस्तखत करवा लि। (अवधान) वह भारत सरकार की कलकत्ते मे हिन्दी आफिमर है, उन का इम से कोई मरोकार नही है। यह सबाग की बात हे कि उन का नाम भी मै ने इम फार्म मे पहले लिख दिया और यह बाद मे आये थे। जहा तक मेहमानदारी की बात है यह गलत बात है वह मर पास मेहमान नही है। यह बात एकदम गलत है।

जहा तक जयप्रकाश नाराण जी को बदनाम करने की बात है तो यह मदन जानता है, बहुत मे हमारे मोशलिस्ट पार्टी के सदस्य यहा मौजूद है, श्याम बाब भी मौजूद हैं वे जानते है कि जयप्रकाश बाबू के लिए मेरे दिल म कितनी इज्जत है। स्वयं जयप्रकाश नाराण जी भी इन बात को जानते है कि मेरे दिल मे उन के लिए कितनी इज्जत है। मैं इम तरह की किसी भी साजिश म शरीर नही हों सभता जिम मे जयप्रकाश बाबू पर किसी तरह मे भी कोई आच आन की बात हा मकरी ह। आप न देखा हाग। हम न पहल भी उन के सम्बन्ध म स्टेटमट द दिया है। इम त्र इम न ऐसी काई भी बात नही है। मुजे इन बात का दुख हे कि जहा काई भी चीज नही है वहा एक साजिश दखन की कर्णण हा गही है त त्र जगड बनया जा रहा हे चूह का पहाड बनाया जा रहा है। इम तरह की काई भी बात उम म नही है।

श्री भोगेन्द्र झा (नानगर) - सभपति जी, कई मदस्यो ने सही कहा है कि संसद

के इतिहास मे यह अभूतपूर्व घटना है। यह चूहा नही है, यह पहले पहल ऐसी दुर्भाग्य पूर्ण घटना घटी है या घटने वाली थी जो घटते घटते बच गई या रुक गई। ऐसी स्थिति मे इसमे कोई दल या पार्टी का सवाल नही है। उस व्यक्ति ने नारे लगाये, वह व्यक्ति रिवाल्वर के साथ था, पिनेड के साथ था क्या नीयत थी उसके दिल मे उसको जानने का मे दावा नही कर सकता उसको और लोग जाने। यह भी मैं कह दू जो हमारे मित्र ने कहा है कि हर सदस्य बिना जाने हुए ऐसा करते हैं तो कुछ न कुछ जानने का प्रयास होता है। (अवधान)

Not everybody If everybody does it then there is no need of this Resolution (Interruptions)

कुछ लोग ऐसा करते हैं यह मैं मानता हूं (अवधान)

सभापति महोदय आप मेरे द्वारा बात करे।

श्री भोगेन्द्र झा यह ऐसा जगल है कांग्रेस पार्टी का कि बडी मुसीबत है। यह बिल्कुल म्यूजियम है।

तो यह एक अभूतपूर्व घटना घटी है और इसमे कोई दल या पार्टी का सवाल नही है। यह सदन से भी संबंधित है और सदन के बाहर के क्रियाकलापो से भी इसका सम्बन्ध है क्योंकि वह आदमी सदन मे नही पैदा हुआ है। उसकी नीयत जो भी रही हो लेकिन वह यहा नही पैदा हो गया इसलिए बाहर के कारणो से भी सम्बन्ध रहा होगा। फिर भी मैं समझता हू जल्दी मे हम कोई निर्णय ले लेगे तो शायद वह निर्णय सही भी न हो और इस ससद का निर्णय सही न हो तो वह बुरा होगा। दूसरा जो सुझाव आया है कि हम पुलिस की जांच तक इ तजार करे वह भी दुर्भाग्यपूर्ण होगा चूकि मदन के भीतरी मामले मे पुलिस की जांच का सवाल पैदा नही होना चाहिए।

श्री मधु लिखये आपने मुझ को सुना नहीं। मैंने कहा जो क्राइम होगा इंडियन पीनल कोड में उसकी जांच पुलिस ही कर सकती है और स्पीकर को ऐसे अफेन्डर को पुलिस के हवाले करने का अधिकार है और उसकी रिपोर्ट आने के बाद उसका मामला हम ही डील करेंगे। यह मैंने कहा है।

श्री भोगेन्द्र झा : तो ऐसी स्थिति में कोई अंतिम निर्णय ले लेना अभी ठीक नहीं होगा। इस पर विभाजित होना भी ठीक नहीं होगा। एकमत से निर्णय हो तो ठीक होगा। इसलिए मेरा आग्रह है, दुर्भाग्य से मैं पूरा प्रस्ताव सुन नहीं सका, इस पर कोई अन्तरिम निर्णय हम कोई ले, तब तक के लिए उसको हवालत भेजा जाये और उसके बाद स्वयं अध्यक्ष और लोगों से राय ले करके या विरोधी दल के नेताओं को सम्बद्ध करके.....

सभापति महोदय : इसमें और कोई बात नहीं है। इसमें केवल एक बात है कि उन्हें आज से 10 मई, 1974 तक 6 बजे शान तक के लिए जेल में जाने की सजा दी जाये। यानी एक महीने की सजा जेल में उनको सदन दे, यही प्रस्ताव है।

श्री भोगेन्द्र झा : भ्रमर सजा की बात है ता मेरा आग्रह होगा कि भ्रमर जुर्म करने की कोई खास नीयत उसकी थी तब तो सजा बहुत हलकी होगी इसलिए कोई अन्तरिम निर्णय लिया जाये, उसको हवालत में भेज दिया जाये और तब तक के लिए "सजा" शब्द को मत इस्तेमाल किया जाये तथा अध्यक्ष को अधिकार है ही वे कोई समिति नियुक्त कर लें और उसको जांच के लिए कहे। हम लोगों के लिए यह अचानक बात हुई, इसमें लोगों से राय नहीं ली गई, कम से कम विरोधी पक्ष के लोगों से राय ले

ली जाती और यह राय नहीं ली गई इसलिए तब तक अन्तरिम रूप में उसको हवालत में भेज दीजिए और अध्यक्ष स्वयं सदन के दायरे में एक समिति बनाने जिनमें विरोधी दल और कांग्रेस पार्टी के मेम्बरों को लें। वह समिति तय्यो की गहराई में जाकर निर्णय ले और तभी हम सजा शब्द का इस्तेमाल करें, मजा दे। तब तक के लिए अन्तरिम रूप में हवालत में भेज दे। जो बाहर के जुर्म हैं जैसे वह पिस्तोल लाये उन सभी बातों की पुलिस जांच करे और कार्यवाही करे। लेकिन सदन के मामले में पुलिस की दखलान्दाजी का सवाल पैदा नहीं होना चाहिए। इसलिए अभी मजा अन्तिम रूप से न दी जाये बल्कि अन्तरिम रूप से उसको हवालत में भेज दिया जाये। यदि यह बात स्वीकार है तो एकमत से इसको पास कर लीजिए।

SHRI SHYAMNANDAN MISHRA (Begusarai): In these matters we would like to go by what the hon. Minister of Parliamentary Affairs suggests or commends. We would also like to make it clear—and it is obvious enough—that this matter is above party politics or the antagonisms that you see displayed in this House. We do not want to bring in the under-tones and over-tones of the politics in which we are engaged. The implications of this incident or offence, however, to my mind, may be braver than meets the eye; it may have many dimensions and ramifications. So, I am inclined to think that the punishment that is being meted out to the culprit may not be adequate to the gravity of the offence that has been committed. Therefore, I completely agree with the view..

सभापति महोदय : इस सदन की सुविधा के लिए एक बात बताना चाहता हूँ कि इस प्रस्ताव के उपस्थित होने के बाद जो माननीय सदस्य सदन में आये हैं वे यदि इसको पढ़ लें तो बहुत सी चर्चा जो यहाँ पर हो रही है उसमें कुछ मदद मिलेगी। मैं उसको पढ़

‘रामपति महोदय]

बेला हूँ। वो पैराग्राफ इस प्रस्ताव के है।  
पहला पैराग्राफ इस प्रकार है :

“This House resolves that the person calling himself Ratan Chandra Gupta, who shouted slogans from the Visitors' Gallery of the House at 14.24 hrs Today and whom the Watch and Ward Officer took into custody immediately and on search of whose person two pistols, one object which looks like a bomb and some pamphlets were found, has committed a grave offence and is guilty of the contempt of this House”

The second para is:

“This House further resolves that without prejudice to any other action to which he may be liable under the law, Ratan Chandra Gupta be sentenced to rigorous imprisonment till 8 p.m. on the 10th May, 1974 for the aforesaid contempt of the House and sent to Central Jail, Tihar, New Delhi’

SHRI SHYAMNANDAN MISHRA

According to this resolution, the offence is being divided into two parts. One part relates to the contempt of the House because of the intrusion of the offender into the gallery and other things mentioned in the resolution. The second part of the offence is that which is sought to be committed, may be, to the ordinary courts of law. That seems to be the intention of the resolution of the hon. Minister of Parliamentary Affairs.

But, my humble submission is that the House will have to look into it, whether the House is meting out the punishment that is necessary or adequate to the offence that has been committed—even from the point of view of the House. There my submission is that we must know and nothing prevents the House from knowing, the fuller facts about the offence committed. What we have been told is

nothing that can form the basis for our judgment so far as the Parliament is concerned. The Government should have taken us into confidence about further details of the offence. They are not very fair to the House in giving only certain elements of the offence that has been committed, that is, the possession of a bomb. (Interruptions) or something resembling a bomb or something like that. So, the Government should have given us more information. Why is the Government is not giving us more information about that?

Then, what is open to the House? To my mind, the House can command the attendance of the offender at the bar of the House for a fuller examination because this is not an ordinary thing that has happened and, according to *Mary's Parliamentary Practice* the House is completely competent in this matter to command the attendance of the offender at the bar of the House for a fuller examination. We must probe his full intentions. We must know the essence of the offence and even for the purpose of contempt, must know the gravity of the contempt.

Why are you fixing the sentence upto 10th May? May be that you think you can sentence him only till the end of the session i.e. for the duration of the session. That seems to be the intention and that is what the House is competent to do. May be that is in your mind. Again the House can continue the sentence undergone after the sentence has been passed. Nothing bars the House from doing that. But we must know in sentencing him the fuller facts about this which the Government has not been able to supply to us. Therefore, let it not be a matter of prestige or anything of that sort. Let the person be brought to the bar of the House, let him be cross-examined fully and then alone we would be in a better position to judge wherein our duty lies in this

matter. Our duty lies partly....

**SHRI S. A. SHAMIM (Srinagar):**  
The House to cross-examine him?  
Please do not go too far.

**SHRI SHYAMNANDAN MISHRA:**  
That happens in the House of commons.

Are we to go by the facts supplied by the Government?

**SHRI S. A. SHAMIM:** You may ask for more facts. I can understand that.

**MR. CHAIRMAN:** No cross-talk like that, please.

**SHRI SHYAMNANDAN MISHRA:**  
I am only suggesting the course which is adopted in the House of Commons. Also May's *Parliamentary Practice* is quite clear on this point that the House of Commons is competent to command the attendance of the offender for a fuller examination. What happens in the House of Commons can happen in our House also.

So it does not seem to me quite clear whether the Government has a full comprehension of the offence and if it has, whether it wants to communicate to us the full comprehension of the offence that has been committed by the offender.

Therefore, I would suggest further steps to be taken although I do not disagree with the suggestion or the recommendation made by the hon. Minister. We would not be doing our duty unless we go a little more fully into the matter.

श्री एस० एम० श्यामी (कानपुर) :  
सभापति महोदय, मैं उस बक्त मौजूद था जब उस नौजवान ने भ्रष्टाचार के खिलाफ कुछ नारे लगाये। लेकिन मुझे ताज्जुब होता है कि जो प्रस्ताव इस बक्त सदन के सामने है उस में यह कहा गया था कि एक शक्ति जो अपने बाब आपकों कलाना कहता है, यानी नाम के बारे में भी शक है, और उस की तलाशी लेने के बाद जो सामान मिला है उस में एक ऐसी चीज

भी है जो बम ऐसी है। यानी उस का नाम हमें मालूम नहीं, इंटरवेंशन नहीं हुआ, मालूम नहीं कहा से आया, राजस्वान से आया था कहा से आया, और जो मिला है उस का भी एग्जामिनेशन नहीं हुआ कि बम है या क्या है। पिस्तौल भी नहीं मालूम कि असली है या नकली है। और हम सजा दे रहे हैं 10 मई के शाम 6 बजे तक की कि तब तक वह तिहाड़ जेल में रहे।

सभापति महोदय, जो सुझाव मेरे मित्र माननीय भांगनर झा ने दिया है उस से कम से कम उस शक्ति के साथ भी ईसाक्रहं जायेंगा और मैं भी समझता हूँ कि हम लोगों के सामने भी कुछ मही चीजे आयेगी। इस से पहले लोगों ने कागज फेंके, और क्रैकने की कोशिश की, मारे दिन की उन को सजा दी गई, हम लोग माने या न माने, लेकिन उन को सजा दी गई। लेकिन आज इस के दो पहलू हैं। मब से बड़ा पहलू यह है कि देश में प्रसतोष इनना बढ़ना जा रहा है कि सभा यहाँ आ कर के यह करना चाहते हैं, अपने गुस्ते का इजहार करना चाहते हैं, गलत हों या सही हों।

दूसरा मवाल यह है कि यहाँ पर बैठे हुए एक शक्ति का हम कोई ऐडीकेट अपोर्चुनिटी न दे अपने डिफेंस के लिये और क्रौरन हम उस को इतनी लम्बी सजा दे दे। मैं समझता हूँ यह अन्याय होगा, और इस सदन में जहाँ तक न्याय की बातें होती हैं, उस के खिलाफ होगा।

कंटेम्ट का जहाँ तक सवाल है वह अपनी जगह पर है, लेकिन एक शक्ति पिरा... जब नर्दन में प्रीता है, गैलरी में घाता है तो वह कंटेम्ट का सवाल नहीं है बल्कि वह तो एक संज्ञिका थी और उस के लिये पूरी सजा हुंनी चाहिये। मैं इस प्रस्ताव का विरोध इमलिये करना चाहता हूँ कि तथ्य हमारे सामने नहीं आये। हाउस जानना चाहता है कि इस के पीछे किसी का हाथ है कि नहीं। सवाल यह है कि जब तक पूरे तथ्य का जान से तब



[श्री. एम. एम. बनर्जी]

एक उम व्यक्ति के साथ भा अन्याय होगा और सदन के साथ भी अन्याय होगा।

इसलिये मेरा सुझाव है कि एक सर्वदलीय कमेटी बनायी जाय जा इस मामले की जांच करे जहा तक डर वाली बात है ता जब राजनीतिक जीवन मे हम नोग आये तो ए न ए दिन तो हर एक को मरना है, और सार्वजनिक जीवन मे कभी भी कुछ भो हो सकता है। इसलिये डर वाली बात तो ठीक नही है कि हम डर जाये और उस को 10 मई तक की सजा दे दे, जब तक संशय चलेगा, उम के बाद छूट जाये हमे कोई मतलब नही। यह ता वही हुआ कि अपनी बला दूसरे के सर डाल द।

इसलिये मेरा सुझाव है कि एक सर्वदलीय कमेटी ग्राप बनाये, मुझे खुशी होती अगर स्पीकर साहब यहा इस बक्त होत, इस समय लीडर आफ दी हाउस भी हाती तो और भी अच्छा हाता। मुझ ग्राप से ग्राशा है कि ग्राप मेरे सुझाव पर विचार करेगे कि एक सर्वदलीय समिति बनायी जाय, ग्राप उम मे प्रिवलेज कमेटी के मेम्बर को भी ले सकते है। वह सर्वदलीय कमेटी इस मामले की जांच कर जिन से उम व्यक्ति के साथ न्याय हो सके और सदन के साथ भी न्याय हो सके।

PROF MADHU DANDAVATE (Rajapur) Sir I want to make a submission Sir, the Hon Member, Shri Salve has made an appeal to the House that without dividing the House into either the Ruling Party or the Opposition let us take a unanimous approach All of us will be very much concerned that if, in the gallery of this House, Someone carries a revolver or something resembling a bomb and all that, it would be a matter of concern for all of us It is not merely a matter of security because, those of us who are getting mixed up with political workers outside also carry the risk of their lives at the hands of the opponents And, therefore, it is not merely a question of security but also the dignity of this House at the same time I shall join hands with Shri

Salve in making an appeal to the House that let us put forward this point of view that we can investigate everything that has happened here At the same time, we shall not condone what has happened Therefore, the *via media* seems to be that this House has the right to adopt a resolution remanding the person to custody --that is what has been done--and pending investigation, in the mean time, the hon Speaker may call the leaders of all the groups including the Ruling Party--let us not allow the politics to be mixed here--where we can have a unanimous conclusion, whatever unanimous conclusion we may arrive at there, on the basis of which a further Resolution for final consensus can be brought forward in this House I think that way a consensus can be built up This is an appeal would like to make

SHRI G VISWANATHAN (Wardiwash) Sir, as far as the violence is concerned, nobody has objected to condemning it Violence, for the first time, has entered inside the House I joint everybody in condemning violence whether inside or outside the House

But as far as this person is concerned, he has committed two offences—one is the contempt of the House and the other is the criminal offence I think that most of us are confusing the two offences together We can punish him only for the contempt of the House We cannot punish him for the criminal offence It needs a thorough enquiry I do not agree with those who say that we should enquire into this It should be left to the police as far as the criminal offence is concerned The court will ultimately punish him for the criminal offence For the contempt of the House, let us take a consensus as to what should be the punishment given to him Let us decide about it and give it here and now

श्री एस० ए० शशीम (श्रीनगर) । यह अपनी नीयत का पहला वाक्य है। इसलिये बज है कि मैंबर इस सिलसिले में कसर्ड फील करे। मैं श्री बिरबनामन से इतिफाक करता हूँ कि ब्रैक-वकन द। आफेम कमिट हुए हैं, कटेप्ट आफ दी हाउम और क्रिमिनल आफेस । जहा तक क्रिमिनल आफेस का ताल्लुक है उसके ता। इन्डिप्रेयेटस है उनका अच्छी तरह से समझना जरूरी है। यह तय नहीं है कि जें आदमी यहा आया उसकी दिमागी हालत क्या है ।

whether is is mentally sound or not?

मबाल यह भी पैदा हो सकता है कि यह आदमी दीवाना है, इसकी अहनी हालत ठीक नहीं है और यह भी हो सकता है कि इसको किसी ने बहलाया, किसी ने बहनाया है । इस सब को तहकीकत हानी चाहिये । जहा तक कटेप्ट का ताल्लुक है हम उसके लिए इस वकन जा सजा दे रहे हैं बह दस मई तक दे रहे हैं । यह बहुत सख्त सजा है । जब क्रिमिनल आफेस के सिलसिले में हमें अपनी राय महफूज रखनी है तो . . . .

اشری ایس اے ششم (سہیلگر) -

یہ اپنی نوٹس کا پہلا واقعہ ہے۔ اس لئے بچتا ہے کہ ممبر اس سلسلے میں کنسورنڈ فیل کریں۔ میں شری وشوا نانہن سے اتفاق کرتا ہوں کہ بھک وکت دو آفیس کمت ہوئے ہوں، گنہگہمت آف دی ہاؤس اور کورپٹل آفیس۔ جہانتک کورنٹل آفیس کا تعلق ہے اس کے جو انگریڈیٹس ہوں ان پر اچھی طرح سے سمجھنا ضروری ہے۔ یہ بات نہیں ہے کہ جو آدمی یہاں آیا اسکی دماغی حالت کیا ہے۔

whether he is mentally sound or not.

سوال یہ بھی پیدا ہو سکتا ہے کہ یہ آدمی دیوانہ ہے، اسکی دھیلی حالت تھیک نہیں ہے اور یہ بھی ہو سکتا ہے کہ اس کو کسی نے بھلا یا کسی نے بھکایا ہے۔ اس سب کی تحقیقات ہونی چاہئے۔ جہانتک گنہگہمت کا تعلق ہے ہم اسکے لئے اس وقت جو سزا دے رہے ہوں وہ دس مئی تک دے رہے ہوں۔ یہ بہت سخت سزا ہے۔ جب کورنٹل آفیس کے سلسلے میں ہمیں اپنی رائے محفوظ رکھنی ہے تو۔

You cannot pronounce your judgement on that. You have got to take a consensus about the contempt of the House. While I agree as far as the criminal part of it is concerned, the House, sitting as a Bar, is not possible. This should be handed over to the police. But, before that, I think we should not rush through in passing a judgement about the contempt also. I agree with Prof Dandavate that he should be remanded to the judicial custody till the facts about the nature of the offence he has committed are known. And then the House may take a decision.

SHRI EBRAHIM SULAIMAN SAIT (Kozhikode). Sir, this is something very unprecedented. What has happened to-day has not only shaken the Parliament but it has shaken the entire nation. The culprit must not be allowed to go free. We must take a very strong cognisance of the crime that has been committed by him.

Now, as far as the contempt of the House is concerned, we want to take action immediately. And, for that, as

[Shri Ebrahim Sulaiman Sait]

Prof. Dandavate suggested, must see that the culprit is handed over to the police custody. But we must not stop at that. We must understand the motivation also we must understand what was behind his mind, who had instigated him and what his motives were. There may be something revealing which may come out when investigations take place. So, I would agree to the course suggested by Mr. Banerjee, Mr. Bhogendra Jha and others that the Speaker should take action, he must consult the various Leaders of the Opposition and investigate the whole matter and try to understand the whole matter and start the investigation forthwith, because then alone we can understand the gravity of the crime that has been committed. We may say today that let the man be sent to custody in Tihar Jail up to the 10th May, but that may prove to be not enough in the light of the gravity that may be revealed of the crime. Therefore, at present, he may be handed over to judicial custody...

AN HON. MEMBER: Police custody

SHRI EBRAHIM SULAIMAN SAIT But a machinery should be set up by the Speaker to investigate into the gravity of the crime and also the motivation, and after getting information which may be revealing, we must take suitable action against the culprit.

SHRI SAMAR MUKHERJEE (Howrah): I was not present here a little earlier, and, therefore, the proposal made by Mr. Limaye is not known to me. But after hearing all the opinions expressed from both sides of the House, I think that the proposals made by Mr. Madhu Limaye, Mr. S. M. Banerjee, Shri Bhogendra Jha, Shri Shyamnandan Mishra and Prof. Madhu Dandavate are also most reasonable, and I hope the Congress will accept them. They should not

hurry to push through this resolution, but should allow the House to know the details and then come to some final judgment. That is why I request the Congress Party to consider the proposals and come to some unanimous stand.

श्री इस्हाक सलमली (प्रमरोहा) : मैं समझता हूँ दोनों जुर्मों को अलग अलग करना बहुत मुश्किल होगा। जाहिर सी बात है कि एक शवश ने दो जुर्म किये हैं, कर्टेम्प्ट आफ् दी हाउस भी हुआ है और क्रिमिनल आफ् सर्भो हुआ है। जैसे अभी भोगन्द्र झा ने कहा है मैं नहीं समझता कि इसमें दुश्बारी की क्या बात है। मेरी समझ में नहीं आता है कि कांग्रेस के भाइयों ने हिचकिचाहट के साथ यह प्रस्ताव क्यों रखा है कि दस मई तक के लिए उसको जेल भेज दिया जाये। दस मई तक की सजा उसके लिये रखी गयी है। मैं नहीं समझता हूँ कि इसमें इतनी जल्दी क्यों की जा रही है और हिचकिचाहट से क्यों काम लिया जा रहा है, क्या दुश्बारी है। हम चाहिये कि आज हम यह फैसला कर लें कि इस वक्त हम उसका जेल कस्टर्ड, मे भेज दें और उसके बाद इसके बारे में यहाँ पर झाल पार्टी कमेटी बना कर उनमें इस पर गौर क्यों किया जाये जैसा कि बनर्जी साहब ने कहा है। जत्दबाजी की कोई बात नहीं है। हम चाहिये कि इतिफाक राय से इसके बारे में फैसला हम लें। परेशानी को बाल कं. मैं नहीं समझता हूँ। हम आज ही फैसला लिये बगैर न उठें। आज ही फैसला ले लें। उसको हम जल कस्टडी में भेज दें और उसके बाद झाल पार्टी कमेटी बना कर जिसको आप खुद नामजद कर सकते हैं, हम इस मामले का उसमें ले जाये और वहाँ डिस्काइड करें। झा जी ने कहा कि रिवाजबर कहाँ से आया, किस के नाम है, कैसे उनके पास यहाँ पहुँचा इस सबके बारे में यकीनन बारांली हमको इन्वेस्टिग करना चाहिये। हमको हिचकिचाहट नहीं दिखानी

चाہیے۔ ساری چیز کو ساफ تौर پر سامنے رکھ کر اس پر غور کرنا چاہیے۔ ایک साथ وہ آفیسر اسٹریٹ ہوئے ہیں۔ اسے سب کو ہم ماریوٹی انجینین کرن ہار مہر بانی کر کے اس کو پارٹی کا سوال پراپ ن بنانے دے۔ سبھی سبھی دیکھ کر اٹھاس یا کٹوٹ ہوا ہے۔ ہار ایک کیمینل آفیسر بھی ہوا ہے۔ اسے سب کو سامنے رکھ کر ہار پارٹی کمریٹو بنا کر ہم اس کے بارے میں کوئی فیصلہ لیں۔

### [ شری استحقاق سمجھائی (امروہے) ]

میں سمجھتا ہوں دونوں جرموں کو ایک، ایک کرنا بہت مشکل ہوگا۔ ظاہر سی بات ہے کہ ایک شخص نے دو جرم کئے ہیں، کٹیسٹ آف دی ہاؤس بھی ہوا اور کزنمل آفیسر بھی ہوا ہے۔ جس سے ابھی ہو گیا ہے جہاں نے کہا ہے میں نہیں سمجھتا کہ اس میں دشواری کی کہا بات ہے۔ مہدی سمجھ میں نہیں آتا ہے کہ کٹیسٹ نے کہا نہیں نے ہچکچاہٹ کے ساتھ یہ پورے کھوں رکھا ہے کہ دس مئی تک کے لئے اس کو جیل بھیج دیا جائے۔ دس مئی تک سزا اس کے لئے رکھی گئی ہے۔ میں نہیں سمجھتا ہوں کہ اس میں اتنی جلدی کہیں کی جا رہی ہے اور ہچکچاہٹ کے ساتھ کہیں کام لیا جا رہا ہے، کہا دشواری ہے۔ ہاتھ چاہئے، کہ آج ہم یہ فیصلہ کر لیں کہ اس وقت ہم اس کو جیل کسٹدی میں بھیج دیں اور اس کے بعد اس کے بارے

میں یہاں پر آل پارٹی کھلی بنا کر اس میں اس پر غور نہیں نہ کہا جائے جیسا کہ بلرچی صاحب نے کہا ہے۔ جلد بازی کی کوئی ضرورت نہیں ہے۔ ہمیں چاہئے کہ ایشیا رائے سے اس کے بارے میں فیصلہ ہم لیں پورے کی بات کو میں نہیں سمجھتا ہوں۔ ہم آج ہی فیصلہ لئے بغیر نہ آئیں۔ آج ہی فیصلہ لے لیں۔ اس کو ہم جیل کسٹدی میں بھیج دیں اور اس کے بعد آل پارٹی کھلی بنا کر جس کو آپ خود کر سکتے ہیں ہم اس مسئلے کو اس میں لے جائیں اور پھر، کٹیسٹ کریں۔ جہاں جی نے کہا ہے کہ دیواروں کہیں سے لیا کہ اس کے نام ہے، کس سے اس کے پاس یہ پہنچا اس سب کے بارے میں پتہ آتا ہے اور جی ایگزامن کرنا چاہئے۔ ہم ہچکچاہٹ نہیں دکھانی چاہئے۔ ساری چیز کو صاف طور پر سامنے رکھ کر اس پر غور کرنا چاہئے۔ ایک ساتھ دو آفیسرز کہتے ہوئے ہیں۔ اس سب کو ہم تھوڑے ایگزامن کریں اور مہر، ان کے اس کو پارٹی کا سوال آد، نہ بلے ہیں۔ سیدھے سیدھے دیکھیں نہ ہاؤس کا کٹیسٹ ہوا ہے اور ایک کٹیسٹ آفیسر بھی ہوا ہے۔ اس سب کو ساتھ رکھ کر آل پارٹی

[فہری استحقاق سمیٹلی]

کمیتی ہل کر ہم اس کے بارے  
میں کوئی فیصلہ نہیں۔

■ ۱۳؎ سभापति महोदय . श्री मधु निमये एक संशोधन पेश करना चाहते हैं । मैं उनको संशोधन को पेश करने की इजाजत देता हूँ ।

■ १४ श्री मधु निमये सभापति महोदय, अगर यह प्रस्ताव पारित करना ही है, ना मेरा सुझाव है कि उसके दूसरे अनुच्छेद का काट दिया जाय और उसकी जगह पर यह अनुच्छेद जाड़ा जाये

"This House, while reserving its right to punish the said person for contempt, resolves to remand him to Tihar Central Jail till 17th April 1974, to enable the Speaker or persons nominated by him to make a fuller inquiry into the incident".

इसमें तीन मुख्य बातें हैं । मदन का जो अपमान हुआ है, उस की सजा देने का अधिकार इस सदन का ही है इस बारे में दो रायें नहीं हैं । लेकिन जैसी कि मदन का मानकारी दी गई है, उसके पास फायर-ब्रान्ज पाये गये, दम का भी सबेह है और उसने खुदकुशी करने—अपने ऊपर पिस्तौल में गोली चलाने—का भी प्रयास किया । ये सब इंडियन पीनल कोड के तहत अपराध हैं और इनके बारे में जांच करना भी जरूरी है ।

इसलिये मेरा सुझाव है कि जम्हाजी में उसको सजा देने के बजाय उमका फिनहाल 17 अप्रैल तक जेल कस्टडी में भेज दिया जाय । मैं पुलिस कस्टडी या 'जिस्ट्रियल कस्टडी' नहीं कह रहा हूँ । वह पालियामेंट की कस्टडी में रहेगा, उसलिये वह भाग जायेगा, दम तरह का कोई भय नहीं है । 17 अप्रैल तक स्वयं अध्यक्ष के द्वारा, या जिनको भी वह नियुक्त करे, उनकी मार्फत इस टना को पूरी जांच हो (ब्यवधान) हममें दो दिन

और बढ़ाये जा सकते हैं । माननीय सदस्य इसके लिये एमेंडमेंट टु एमेंडमेंट दे दे । अगर मंत्री महोदय इस सुझाव को स्वीकार कर ले, तो मेरा क्याल है कि इस बारे में एक-गय जा सकती है । इंडियन पीनल कोड के तहत जो अपराध हैं, स्प.कर को उसे पुलिस के मुपुद कराने का अधिकार है, पुलिस इसकी जांच करेगी और केम चलेगा और अदागत सजा देगी ।

SHRI SAMAR GUHA: My amendment is almost the same but with a little difference.

I move:

"In the Motion—

In the first paragraph, delete the words 'resolves .,

AN HON MEMBER. Why this one?

SHRI SAMAR GUHA. It is almost the same thing. Let us see how it works. Both of us have done it quickly. I move.

In the Motion—

In the first paragraph delete the words 'resolves this House' and substitute "is informed of the fact that a person calling himself Ratan Chandra Gupta who shouted slogans from the Visitors' Gallery of the House at 14 24 hours today and whom the Watch and Ward Officer took into custody immediately and on search of whose person two pistols, one object which looks like a bomb and some pamphlets were found"

In the 2nd paragraph delete the words "further resolves. New Delhi" and read as below:

"resolves that the said young man be sent to Police custody till 16th April for further investigation about his conduct and thereafter he be brought before the House for taking decision about the alleged contempt of the House committed by him."

**SHRI K. MAYATHEVAR** (Dindigul). The whole House is deeply concerned about the untoward incident that has taken place before this hon House. Hon members are confused as to the question of law concerning the incident that took place in the afternoon in the Gallery. I as a criminal lawyer practising in the Madras High Court, am very happy that fortunately a retired Judge of the Bombay High Court is here. He is a learned lawyer and a retired high court judge. He must come forward to explain the position of the law before this hon House. So far as I understand the law on this subject, subject to correction by this hon House and the learned seniors there are two kinds of offences committed, as Mr Viswanathan put it correctly. The first is the contempt of this hon House for which this hon House and the Speaker are competent under the law to punish the culprit. So far as judicial custody or police custody and remand are concerned, it is not judicial custody, as I think, that it amounts only to police custody. He should be under police custody when it is under investigation. So, after remanding him to police custody, this hon House should entrust the culprit or the accused to the police for a thorough enquiry and investigation and interrogation by the police. There is no question of sending him to judicial custody now.

We must enquire through the police. The police would interrogate and investigate into the matter. Then the police, after a thorough enquiry, must file a charge-sheet for the offences namely, that he was having in his possession some pistols, etc. We do not know if the pistols and arms and ammunition in the possession of the culprit were licensed or unlicensed. He would be liable for punishment if he was holding and possessing bombs and pistols which were unlicensed. He is also liable for punishment for criminal trespass. Therefore, for criminal offences, he must be punished by the court. Therefore, we are not competent to

punish him under the Indian Penal Code or any other similar laws of the land.

Therefore, I suggest that you should entrust the matter to the police for a thorough enquiry.

**SHRI K. RAGHU RAMAIAH** Sir, first of all, before I come to some of the points raised by the hon Members, I would like to say a few words about the procedure we have adopted. As the House is aware, this is not the first time, although this is a matter of great gravity. As far as contempt of the House is concerned, this is not the first time. There have been many occasions earlier when contempt of the House has been committed. I have always been coming forward in accordance with the well-established practice and procedures with a recommendation to the House, before the House rises on that day on which the contempt takes place. I have done only that.

But I would like to say a word about Shri Samar Guha. It is true he met me in the lobby and asked me. Normally, it is a fact that I bring it at 6 O'clock. But you will recollect that there was some discussion this morning or yesterday that when a Minister makes a statement at 6 O'clock the House is practically empty. Somebody has asked, why don't you see that the earliest available opportunity is given to the Members. (Interruptions) But I did remember Mr Samar Guha. I told my Deputy Minister, Mr K. N. Singh. Even before I got up,—I sent word to the Chair,—I told Mr Singh, "Please go and inform Mr Samar Guha at once so that he is not under any handicap." When he came back also, I asked him, "Have you told him?" He said he could not meet him. But luckily, I saw him coming as I was sitting down. That is about the procedure.

**SHRI SAMAR GUHA** Sir, only this morning—(Interruptions).

**MR. CHAIRMAN:** No controversy at this stage about small things please.

**SHRI SAMAR GUHA:** It is not a small thing. I would draw the attention of the Minister to the fact that only this morning the Speaker gave a directive that notice of such motions should be hung up on the notice-board. Even today the Speaker gave such a direction, but the Minister of Parliamentary Affairs is violating the rules. (*Interruptions*).

**SHRI K RAGHU RAMAIAH:** Regarding the merits of the matter, will any hon Member of this House tell me whether there can be a graver contempt of the House committed? A man comes with two pistols and with what appears like a bomb. Thank God—touchwood—nothing happened. (*Interruptions*). Therefore, I must compliment and congratulate the Watch and Ward staff who prevented the person concerned from whatever nefarious act he wanted to do. It is a grave contempt of the House. I cannot imagine anything graver.

Let us put aside the criminal offence. The court will take care of this. The investigation will go on. All that will be done. The Government will make efforts to see that the root of the matter is gone into and adequate punishment is meted out. But I confine myself clearly to the contempt of the House.

Sir, there are two things. Somebody said, why not we produce him before the House. I would quote from the 'Practice and Procedure of Parliament' by our Secretary-General.

"If an offence is committed in the immediate presence of the House, the contemner may not be heard. He is taken into custody immediately by the Watch and Ward staff, detained for the minimum time necessary for interrogation."

This has been done.

"The period for which the House may commit and offence to custody or prison for contempt, is limited by the duration of the Session of the House."

I cannot imagine a graver offence of contempt of this House which will invoke the maximum punishment in this case and I commend the motion to the House.

श्री मधु लिखये: मेरे प्रमोन्डमेन्ट का क्या हुआ? क्या उसे मान रहे हैं? उस में क्या बराबरी है?

**SHRI SHYAMNANDAN MISHRA:** I would like to seek some clarifications. I have told the House in the beginning that in these matters, we would like to go with the Government, with the Minister of Parliamentary Affairs. Even so, would he be good enough to clarify certain points which I want to ask? My difficulty is, the House has not been put in a position to comprehend the full gravity of the offences. Are all contempts equal. If not, there must be various degrees of contempt committed. So, I would like to know whether the Government would supply us with the full facts about the case even later, because it may not be the final sentence that the House even by way of contempt may mete out. The House has the competence to increase the sentence later or even to reduce the sentence. That would depend on the nature of the offence that has been committed. We really do not know the exact nature of the offence, or the gravity of the offence. The Government have not put us into a position or the Parliament Secretariat have not put us into a position in which we can comprehend the full nature of the offence that has been committed. This case of contempt is sought to be equated with any other contempt.

**SHRI BHOGENDRA JHA:** We agree that it is not necessary to hear the person in a contempt matter. It is not necessary to bring him before the bar of the House.

**SHRI SHYAMNANDAN MISHRA:** That we cannot say. May I clarify? The point that has been made by the hon. Minister, while quoting from the text of Mr. Shakhder's book, is only in regard to the preliminary investigation—that he may not be immediately brought before the bar of the House. But, he may be brought before the bar of the House when the House commands.

**SHRI BHOGENDRA JHA:** Not that the House is not competent. The House is fully competent. But, I do not think it is necessary or it is expedient. What I want to submit is, we, on this side, feel that though contempt has been committed several times, the quality and character of today's offence is exceptional. This has never taken place in this House. In such a situation, we have been suggesting in various terms and languages, only one thing, that you remand him to jail custody. Pending that, let the Speaker constitute a Committee. As far as Parliament is concerned, we are also concerned in giving our signatures for visitors' passes. At least, this aspect should be gone into in some great detail. Our submission is, do not use the word 'sentence'. If you want to extend the date, we have no objection. Shri Madhu Limaye has suggested 17th April; that can be extended. Our thinking is, in order to make it unanimous, make it an interim punishment, remand him to jail custody and in the meanwhile, you constitute a Committee to go into the whole affair as far as this House is concerned, and then decide.

**MR. CHAIRMAN:** Let us see if we can evolve a consensus. If not, division is there.

**SHRI S. M. BANERJEE:** Not only members on this side but on that side also have made their contributions to the debate. Their suggestion is that we should do everything cool headedly. But here is the Minister of Parliamentary Affairs who has moved a

resolution. If this is put to vote, should not the amendment moved by Shri Madhu Limaye also be put to vote? Why should they use the majority like this? We also do not want that anybody should come to the gallery with a pistol etc. We know it is a grave offence. In many extraordinary matters, they are using the majority and acting without asking the opposition. Let them take the opposition into confidence and evolve some method by which truth may come out. I request the Minister of Parliamentary Affairs not to be led away by sentiments. They may pass the motion, but it is after all the means to an end not the end itself. Let us realise the gravity of the situation and accept the suggestion that there should be an all-party committee. Let us also accept the amendment moved by Shri Madhu Limaye.

**SHRI K. RAGHU RAMAIAH:** Mishraji said that sufficient facts were probably not given. Unfortunately, he was not here when I made the statement. Before I read out the motion, in that statement, I had given certain facts which are available to us. It is like this:

"When a senior Watch and Ward Assistant was checking the passes of a group of visitors, Shri Ratan Chandra Gupta who was last in the queue saw that the passes were being checked. He broke the queue and made a dash inside the gallery. The Watch and Ward officer tried his best to stop him, but he entered the gallery and started shouting slogans. He was immediately overpowered by the watch and ward and security staff and brought outside the gallery. When he was brought into the room of the Assistant Watch and Ward Officer, he immediately took out a pistol and fired in his chest. As a result of this he sustained superficial wound on the chest. On close search, two pistols and something which appeared to be an explosive were found and



[Shri K. Raghu Ramaiah]

some pamphlets were recovered from The doctor on duty in the first aid post was called; he rendered first aid."

The doctor said that he has not received any serious injury.

18 hrs.

SHRI SHYAMNANDAN MISHRA: Has he made any statement?

SHRI K. RAGHU RAMAIAH: I have got another report just now. It says that on being caught, he tried to shoot himself with one of the pistols, but the bullet was obstructed by the aid of pamphlet which he was carrying in the shirt. He sustained minor injuries only.

He states that he left studies about two years back and was working at his father's printing press at Jharia. He felt concerned about the prevailing corruption in the country and wanted to do something to create a stir in Parliament. He came to Delhi about 19 days back, after having purchased two pistols and cracker bombs from Calcutta. This is the further report I have got.

SHRI SHYAMNANDAN MISHRA: No interrogation was made?

SHRI K. RAGHU RAMAIAH: This is his own statement.

SHRI SAMAR GUHA: Sir, I rise on a point of order. The contention that we are trying to impress upon you that the matter should not be hurried is reinforced by what is stated just now by the hon. Minister. A fuller investigation should be made, all the matters should be enquired into and a report should be made of all the circumstances, all the facts, to the House. The hon. Minister of Parliamentary Affairs, after he moved the Resolution, has brought new information before the House. Therefore, we suggest that instead of giving him punishment right now, we should send him to police custody until a fuller investigation is made. After that, whatever punishment this House desires, should be given to him. If

what has been stated by the Minister of Parliamentary Affairs is correct, there is no question of condoning his action. Before the House is in a position to know the result of the investigation, the final punishment should not be given. Therefore, I would say that it is incumbent on you and the Minister of Parliamentary Affairs to ensure that the final punishment is not given just now. He should be sent to police custody till 17th or 18th. In the meanwhile, we should get all the information, all the facts, only on the basis of what we should give whatever punishment he deserves. Therefore, the amendment moved by Shri Madhu Limaye and myself, which are to the same effect, should be accepted.

MR CHAIRMAN: It is a view and not a point of order.

SHRI K. RAGHU RAMAIAH: Sir, considering the gravity of the offence this is the minimum punishment that is being suggested. So, I request that this Resolution may be passed without any amendment by the House.

SHRI SAMAR GUHA: Sir, what about the amendment?

MR CHAIRMAN: The Minister is not willing to accept the amendment. So, I will put it to the vote of the House. .. (Interruptions).

MR CHAIRMAN: Now, first I put the amendment moved by Shri Madhu Limaye to the vote of the House.

The question is:

In the Motion—

Delete second para and replace it by:

"This House, while reserving its right to punish the said person for contempt, resolves to remand him to Tihar Central Jail till 17th April, 1974 to enable the Speaker or persons nominated by him to make a fuller inquiry into the incident."

The Lok Sabha divided:

18.10 hrs.

Division No 108

**AYES**

Banera, Shri Hamendra Singh  
Banerjee, Shri S M.  
Bhagirath Bhanwar, Shri  
Chandrappan, Shri C K.  
Dandavate, Prof Madhu  
Guha, Shri Samar  
Halder, Shri Krishna Chandra  
Jha, Shri Bhogendra  
Kachwat, Shri Hukam Chand  
Kalyanasundaram, Shri M  
Lumaye, Shri Madhu  
Mavalankar, Shri P G  
Mehta, Shri P M  
Mukherjee, Shri Samar  
Pandeya, Dr Laxminaram  
Parmar, Shri Bhaljibhai  
Sait Shri Ebrahim Sulaiman  
Shamim, Shri S A  
Vijma, Shri Phool Chand  
Yadav, Shri G P

**NOES**

Agrawal, Shri Shrikrishna  
Ahirwar, Shri Nathu Ram  
Ahmed, Shri F A  
Ansari, Shri Ziaur Rahman  
Awdhesh Chandra Singh, Shri  
Azad, Shri Bhagwat Jha  
Bajpai, Shri Vdya Dhar  
Balakrishniah, Shri T.  
Banamali Babu, Shri  
Banerjee, Shrimati Mukul  
Bisupal, Shri Panna Lal  
Bhagat, Shri B R  
Bhagat, Shri H K L  
Chakleshwar Singh, Shri  
Chavan, Shri Yeshwantrao  
Chawla, Shri Amar Nath

Chikkalingaiah, Shri K  
Das, Shri Dharnidhar  
Dasappa, Shri Tulsidas  
Daschowdhury, Shri B K.  
Deo, Shri S N Singh  
Dharia, Shri Mohan  
Dixit, Shri Jagdish Chandra  
Dwivedi, Shri Nageshwar  
Gogoi, Shri Tarun  
Gokhale, Shri H R  
Gomango, Shri Giridhar  
Gopal, Shri K  
Hari Kishore Singh, Shri  
Ishaque, Shri A K M.  
Jagjivan Ram, Shri  
Kadannappalli, Shri Ramachandran  
Kakodkar, Shri Purushottam  
Kamble, Shri T D  
Kapur, Shri Sat Pal  
Karan Singh, Dr  
Kasture, Shri A S  
Kaul Shrimati Sheila  
Kavde, Shri B R  
Kedar Nath Singh, Shri  
Khadilkar, Shri R K  
Kinder Lal, Shri  
Lakkappa, Shri K  
LakshmiKanthamma, Shrimati T  
Malaviya, Shri K D  
Mallanna, Shri K  
Mandal, Shri Yamuna Prasad  
Mishra, Shri Bibhuti  
Mishra, Shri Jagannath  
Mishra, Shri L. N  
Negi, Shri Pratap Singh  
Nimbalkar, Shri  
Oraon, Shri Kartik  
Painuli, Shri Paripoomanand  
Pandey, Shri Krishna Chandra  
Pandey, Shri R S.

Pandey, Shri Tarkeshwar  
 Panigrahi, Shri Chintamani  
 Paokai Haokip, Shri  
 Parashar, Prof. Narain Chand  
 Partap Singh, Shri  
 Patel, Shri Natwarlal  
 Patil, Shri Krishnarao  
 Patnaik, Shri Banamali  
 Peje, Shri S. L.  
 Raghu Ramaiah, Shri K.  
 Raj Bahadur, Shri  
 Rao, Shrimati B. Radhabai A.  
 Ray, Shrimati Maya  
 Reddy, Shri K. Ramakrishna  
 Roy, Shri Bishwanath  
 Saini, Shri Mulki Raj  
 Salve, Shri N. K. P.  
 Sankata Prasad, Dr.  
 Sarkar, Shri Sakti Kumar  
 Satpathy, Shri Devendra  
 Savant, Shri Shankerrao  
 Savitri Shyam, Shrimati  
 Sethi, Shri Arjun  
 Shailani, Shri Chandra  
 Shankaranand, Shri B.  
 Sharma, Shri Madhoram  
 Shastri, Shri Biswanarayan  
 Shastri, Shri Sheopujan  
 Shenoy, Shri P. R.  
 Shetty, Shri K. K.  
 Shivnath Singh, Shri  
 Siddayya, Shri S. M.  
 Siddheshwar Prasad, Shri  
 Sohan Lal, Shri T.  
 Sokhi, Shri Swaran Singh  
 Subramaniam, Shri C.  
 Tula Ram, Shri

Uikey, Shri M. G.  
 Unnikrishan, Shri K. P.  
 Virbhadra Singh, Shri  
 Yadav, Shri N. P.

MR. CHAIRMAN: The result\* of the division is: Ayes: 20; Noes: 97.

*The motion was negatived.*

MR. CHAIRMAN: I now put the amendment moved by Shri Samar Guha to the vote of the House.

*The amendment was put and negatived.*

MR. CHAIRMAN: The question is:

"This House resolves that the person calling himself Ratan Chandra Gupta who shouted slogans from the Visitors' Gallery of the House at 14 24 hours today and whom the Watch and Ward Officer took into custody immediately and on search of whose person two pistols, one object which looks like a bomb and some pamphlets were found, has committed a grave offence and is guilty of the contempt of this House.

This House further resolves that, without prejudice to any other action to which he may be liable under the law, Ratan Chandra Gupta be sentenced to rigorous imprisonment till 6 P.M. on the 10th May, 1974, for the aforesaid contempt of the House, and sent to Central Jail, Tihar, New Delhi."

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\*The following Members also recorded their votes for NOES:

Dr. Shankar Dayal Sharma and Sarvashri M. S. Sanjeevi Rao, Yogesh Chandra Murmu and S. C. Samanta.

The Lok Sabha divided.

18 12 hrs

Division No. 11

**AYES**

Agrawal, Shri Shrikrishna	Kavde, Shri B R
Ahurwar, Shri Nathu Ram	Kedar Nath Smgh, Shri
Ahmed, Shri F. A.	Khadilkar, Shri R K
Ansari, Shri Ziaur Rahman	Kinder Lal, Shri
Awdhesh Chandra Singh, Shri	Lakkappa, Shri K
Azad, Shri Bhagwat Jha	Lakshmikanthamma, Shrimati T.
Bajpai, Shri Vidya Dhar	Malaviya, Shri K D
Balakrishniah, Shri T	Mallanna Shri K
Banamali Babu, Shri	Mishra, Shri Bibhuti
Banerjee, Shrimati Mukul	Mishra, Shri Jagannath
Barupal, Shri Panna Lal	Mishra, Shri Shyamnandan
Bhagat, Shri B R	Murmu, Shri Yogesh Chandra
Bhagat, Shri H K L	Negi, Shri Pratap Singh
Chakleshwar Singh, Shri	Nimbalkar, Shri
Chandrakar, Shri Chandulal	Oraon, Shri Kartik
Chavan, Shri Yeshwantrao	Painuli Shri Paripoornanand
Chawla, Shri Amar Nath	Pandey Shri R S
Dasappa Shri Tulsidas	Pandey Shri Krishna Chandra
Daschowdhury, Shri B K	Pandey Shri Tarkeshwar
Deo Shri S N Singh	Panigrahi Shri Chintamani
Dharia, Shri Mohan	Paokar Haokip, Shri
Dixit, Shri Jagdish Chandra	Parashar Prof Narain Chand
Dwivedi, Shri Nageshwar	Partap Singh, Shri
Gogo, Shri Tarun	Patel Shri Natwarlal
Gokhale, Shri H R	Patil, Shri Krishnarao
Gomango, Shri Giridhar	Patnaik, Shri Banamali
Gopal, Shri K	Peje, Shri S L
Hari Kishore Singh, Shri	Raghu Ramaiah, Shri K
Ishaque, Shri A K M	Rao, Shrimati B Radhabai A
Jagivan Ram, Shri	Rao, Shri M S Sanjeevi
Kadannappalli, Shri Ramachandran	Ray, Shrimati Maya
Kakodkar, Shri Purushottam	Reddy, Shri K Ramakrishna
Kambic, Shri T D	Reddy, Shri P Narasimha
Kapur Shri Sat Pal	Roy, Shri Bishwanath
Karan Singh, Dr.	Saini, Shri Mulki Raj
Kasture, Shri A, S	Salve, Shri N K P
Kaul Shrimati Sheila	Samanta, Shri S C

Sankata Prasad, Dr  
 Satpathy, Shri Devendra  
 Savant, Shri Shankerrao  
 Savitri Shyam, Shrimati  
 Sethi, Shri Arjun  
 Shailani, Shri Chandra  
 Shankaranand, Shri B  
 Sharma, Shri Madhoram  
 Sharma, Dr Shankar Daval  
 Shastri, Shri Biswanarayana  
 Shastri, Shri Sheopujan  
 Shetty, Shri K K  
 Shivnath Singh, Shri  
 Siddayya, Shri S M  
 Sidheshwar Prasad, Shri  
 Sohan Lal, Shri T  
 Sokhi, Shri Swaran Singh  
 Subramantam, Shri C  
 Tula Ram, Shri  
 Ukey, Shri M G  
 Virbhadra Singh, Shri  
 Viswanathan Shri G  
 Yadav Shri N P

### NOES

Dandavate, Prof Madhu  
 Guha, Shri Samar  
 Lumaye, Shri Madhu  
 Mohanty, Shri Surendra  
 \*Sarkar, Shri Sakti Kumar

MR CHAIRMAN The result\*\* of  
 the division is Ayes 97, Noes 5

*The motion was adopted*

MR CHAIRMAN The House  
 stands adjourned till 11 AM on  
 Monday, April, 15 1974

*The Lok Sabha then adjourned till  
 eleven of the Clock on Monday, April  
 15 1974/Chaitra 25, 1896 (Saka)*

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\*Wrongly voted for NOES

\*\*The following Members also recorded their votes for 'AYES'  
 Sarvashri Yamuna Prasad Mandal and Sakti Kumar Sarkar